

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**O.A. No.60/1218/2019**

**Date of decision: 26.11.2019**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**

...

J.S. Bhullar S/o Sh. Ram Singh Bhullar, aged 72 years, R/o House No.1613, Pushpak Complex, Sector 49-B, Chandigarh. Group-B.

**...APPLICANT**

**VERSUS**

1. Union of India through Secretary to Govt. of India, Ministry of Information and Broadcasting, Shastri Bhawan, New Delhi-110001.
2. Director General, Field Publicity, Government of India, Ministry of Information and Broadcasting, R.K. Puram, New Delhi-110001.
3. Regional Director, Directorate of Field Publicity, Government of India, CGO Complex, Ground Floor, Clock V, Kendriya Sadan, Sector-9, Chandigarh-160009.
4. Pay and Accounts Officer, D.A.V.P. Room No.748, 7<sup>th</sup> Floor, C-Wing, S. Bhawan, New Delhi-110001.

**...RESPONDENTS**

**PRESENT:** Sh. K.B. Sharma vice Sh. D.R. Sharma, counsel for the applicant.

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J):-**

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1. Present O.A. has been filed by the applicant seeking issuance of direction to the respondent to grant him 3<sup>rd</sup> financial upgradation under MACP in view of the ration laid down by the Hon'ble Supreme Court in the case of **Union of India vs. Balbir Singh Turn** decided on

08.12.2017, which has also been implemented by the respondents vide order dated 25.7.2018.

2. Admittedly, before approaching this Court, applicant has submitted representation dated 27.1.2018 and 26.2.2018 (Annexure A-1 Colly), which is still pending consideration. Therefore, learned counsel appearing on behalf of the applicant submitted at the Bar that applicant will be satisfied if a direction is issued to the respondents to decide his representations by passing a reasoned and speaking order.
3. Issue notice.
4. Sh. Sanjay Goyal, SCGSC, accepts notice and has no objection to the disposal of the O.A. in the above terms.
5. In the wake of above, present O.A. is disposed of in limine with a direction to the respondents to decide the indicated representations of the applicant by passing a reasoned and speaking order after considering ratio laid down in the case of Balbir Singh Turn (supra) within a period of three months from the date of receipt of a certified copy of the order. Order so passed by duly communicated to the applicant.
6. Disposal of the O.A. in the above terms shall not be construed as an expression of any opinion on the merits of this case.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

Date: 26.11.2019.

Place: Chandigarh.

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